# GOVERNMENT OF INDIA
# SOCIAL JUSTICE AND EMPOWERMENT
# LOK SABHA

UNSTARRED QUESTION NO:3467
ANSWERED ON:03.09.2012
SUPREME COURTS RULING ON CASTE CERTIFICATES
Yadav Shri Madhusudan

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

(a) whether the Government has issued any guidelines regarding issuance and verifications of SC/ST/OBC certificates on the basis of Supreme Court`s ruling;

(b) if so, the details thereof;

(c) whether it is mandatory to submit any document/record belonging to the period of 1950 or prior to 1950 for issuing a caste certificate;

(d) if so, the details thereof;

(e) the steps taken by the Government to amend/revise the existing rules/guidelines, if any; and

(f) the time by which it is likely to be done?

# Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (d) : The Supreme Court in the case of Madhuri Patil (Civil Appeal No. 5854 of 1994) had directed that the caste certificates be scrutinized at the earliest and with utmost expedition and promptitude. It directed the Government to streamline the procedure for the issuance of social status certificate, their scrutiny and approval. In view of directions of the Supreme Court, the State Governments/ UT Administrations have been requested that the verification for caste status may be done expeditiously as per the procedure prescribed by the Apex Court vide Ministry of Tribal Affairs letter dated 16.06.2004.

Issuance and verification of caste certificates is the responsibility of the concerned State Governments/Union Territory Administrations. However, as per the extant guidelines issued by the Ministry of Home Affairs vide their letter Nos. 35/1/72-R.U.(SCT. V) dated April, 1975 and BC-12025/2/76-SCT-I dated 22.03.1977, for issuing caste certificates, the person or his parents should be permanent residents of the State/UT on the date of notification of the Presidential Order applicable in his or her case.

(e) & (f): There is no proposal to amend/revise the existing guidelines.